

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.188/MP/2021

- Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking compensation on account of events pertaining to Change in Law events, read with Article 10 of the Power Purchase Agreement dated 19.12.20213 executed between the Petitioner and the Respondent No. 1.
- Date of Hearing : **13.9.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Coastal Energen Private Limited (CEPL)
- Respondents : Tamil Nadu Generation and Distribution Co. Ltd. (TANGEDCO) and Anr.
- Parties Present : Shri Hemant Singh, Advocate, CEPL
Shri Lakshyajit Singh Bagdwal, Advocate, CEPL
Shri Harshit Singh, Advocate, CEPL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO

Record of Proceedings

At the outset, learned counsel for the Petitioner sought liberty to file a rejoinder to the reply filed by the Respondent, TANGEDCO within three weeks. The said request was allowed by the Commission and the Petitioner was permitted to file its rejoinder within three weeks.

2. The Petition will be listed for hearing on **15.11.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**